

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1061 of 2020

IN THE MATTER OF:

India Resurgence ARC Pvt. Ltd.

....Appellant

Vs

Amit Metaliks Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Sanjeev Singh, Ms. Kajal Bhatia, Mr. Prashant Tripathi, Advocates.

For Respondents: Mr. Kumarjit Banerjee, Mr. Gaurav Gupta and Mr. Aakash Khattar, Advocates for R-1.

Mr. Raj Singhania, Resolution Professional in person for R-2.

O R D E R
(Through Virtual Mode)

17.02.2021: Written submissions have been filed by learned counsel for the parties. Learned counsel for the parties may exchange copies of their respective written submissions within the course of the day.

Post the matter 'for admission (after notice)' on **24th February, 2021** on top of the list.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc